

Court No. - 20

WWW.LIVELAW.IN

Case :- SECOND APPEAL No. - 339 of 1980

Appellant :- Kaushal Kishore

Respondent :- Brij Bhushan And Another

Counsel for Appellant :- Santosh Kumar Banerjee, Deo Prakash Srivastava, R.M. Sharma

Counsel for Respondent :- Jagdish Narain Saxena, Brijesh Kumar Saxena, Udai Bhan Pandey

Hon'ble Jaspreet Singh, J.

The Court has convened through video conferencing.

Heard Shri Deo Prakash Srivastava, learned counsel for the appellant and Shri Udai Bhan Pandey, learned counsel for the respondent.

It is most unbecoming that the learned counsel appearing for the respondents Shri Udai Bhan Pandey is accompanied by another person who is visible on screen, bare body and without a shirt. Despite informing Shri Pandey to disconnect yet he remained connected and this conduct and manner with which the learned counsel have treated the virtual hearing so casually is not only appalling but is discourteous and shocking and such behaviour and mannerism cannot be tolerated. Shri Udai Bhan Pandey is reprimanded for his conduct and it is warned that he should take appropriate care in future while appearing before the Court next time and decency and decorum shall be maintained at all times. It is his responsibility to ensure that there is no such incident where people inappropriately dressed appear in the virtual room from where the solemn Court proceedings are being conducted. In case if any such incident is repeated, the Court shall be compelled to take action. Shri U. B. Pandey expresses his regret and apologies.

Thereafter the Court heard the learned counsel for the appellant who informed that in pursuance of the order dated 08.01.2021 he had taken steps to bring on record the legal heirs of deceased respondent no.3.

As per office report dated 23.03.2021, service on the legal heirs of the deceased respondent no.3 is sufficient.

Thereafter the Court considered C.M.Application No.152 of 2021 and the instant application has been moved by the appellant to bring on record the legal heirs of the deceased respondent no.3. From the perusal of the application, it indicates that no date of death has been mentioned. At this stage, learned counsel for the appellant submits that he may be granted ten days' time to file a supplementary-affidavit bringing on record the date of death of the deceased respondent no.3.

In view of the aforesaid, list this matter on 26th of July, 2021 before appropriate Bench.

Order Date :- 5.7.2021

ank